

(d) and (e) Based on the information available with the bank, it cannot be stated that the connivance of local bank officials is the main reason for non-payment/non-recovery. In cases in which wrong doing is noticed by bank, it institutes internal probe to fix staff accountability and commensurate punishment as per rule is awarded to the delinquent employees.

In terms of guidelines laid down by the RBI, the bank has a loan recovery policy which sets down the manner of recovery of dues. Most of the loan accounts are under the Government sponsored schemes like Prime Minister's Rojgar Yojana, Swarna Jayanti Shahari Rozgar Yojana, agriculture and the outstanding amount are to be recovered within the time span of one to three years.

Incidences of ATM heist

†1598. SHRI MAHENDRA SINGH MAHRA: Will the Minister of FINANCE be pleased to state:

(a) whether Government is aware of the fact that the incidents of looting of ATM booths have increased during the last three years;

(b) if so, the details of the banks whose ATM booths have been looted during the last three years, along with the numbers thereof;

(c) the quantum of money of these banks which have been looted, bank-wise;

(d) whether such cases have surfaced in which the collusion of bank officials have been detected; and

(e) if so, the action taken against them?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) and (c) As informed by the Reserve Bank of India (RBI), details of the name of banks, number of cases, amount involved, staff arrested and staff convicted for looting ATMs for the year 2010, 2011 and 2012 is given in Statement (*See* below).

(d) and (e) The bank initiate/probe staff accountability and staff involvement in all the fraud cases and on completion of investigation, the commensurate punishment as per relevant rules is awarded to the delinquent employees based on the seriousness of the wrongdoings which includes censuring, administrative warning, suspension of the employees, reduction in scales of pay, monetary penalty and recovery of losses, compulsory retirement, termination from service, dismissal with disqualification from future employment *etc.*

†Original notice of the question was received in Hindi.

Statement

| Sl. No | Public Sector Bank Name | 2010 (Calendar Year) | | | | 2011 (Calendar Year) | | | | No. cases |
|--------|-------------------------|----------------------|----------------------|----------------|-----------------|----------------------|----------------------|----------------|-----------------|-----------|
| | | No. of cases | Amt involved in lakh | Staff arrested | Staff convicted | No. of cases | Amt involved in lakh | Staff arrested | Staff convicted | |
| 1 | Allahabad Bank | 1 | 0 | 0 | 0 | - | - | - | - | - |
| 2 | Andhra Bank | - | - | - | - | 1 | 0 | 0 | 0 | - |
| 3 | Bank of Baroda | 1 | 5.32 | 0 | 0 | 2 | 0 | 0 | 0 | 5 |
| 4 | Bank of India | - | - | - | - | 1 | 10 | 0 | 0 | - |
| 5 | Bank of Maharashtra | - | - | - | - | - | - | - | - | - |
| 6 | Canara Bank | 2 | 14.41 | 0 | 0 | 6 | 12.33 | 0 | 0 | 6 |
| 7 | Central Bank of India | - | - | - | - | 2 | 0 | 0 | 0 | 1 |
| 8 | Corporation Bank | 1 | 8.55 | 0 | 0 | 1 | 0 | 0 | 0 | 1 |
| 9 | Dena Bank | 4 | 0 | 0 | 0 | 2 | 0 | 0 | 0 | 2 |
| 10 | IDBI Bank Ltd. | 5 | 8.68 | 0 | 0 | - | - | - | - | 6 |
| 11 | Indian Bank | 6 | 0 | 0 | 0 | 1 | 0 | 0 | 0 | 1 |
| 12 | Indian Overseas Bank | 10 | 0 | 0 | 0 | 10 | 0 | 0 | 0 | 17 |

Quantum of FDI and FII inflow in country

1599. SHRI PRASANTA CHATTERJEE: Will the Minister of FINANCE be pleased to state:

(a) the quantum of net Foreign Direct Investment (FDI) inflow into India during the last four years including three months of the current year; and

(b) the quantum of new Foreign Institutional Investment (FII) inflow during this period?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) and (b) The quantum of net Foreign Direct Investment (FDI) inflow into India and the quantum of new Foreign Institutional Investment (FII) inflow during the last four years and for the period of April-June, 2012 is given below:

(all figures in USD Million)

| Sl. No. | Financial Year | Amount of FDI Equity Inflows* | ODI [^] | Net FDI Inflows (3)-(4) | Net FII Inflows [^] |
|---------|-------------------------------|-------------------------------|------------------|-------------------------|------------------------------|
| (1) | (2) | (3) | (4) | (5) | (6) |
| 1 | 2008-09 | 31,396 | 18,717.10 | 12,678.90 | -15,017 |
| 2 | 2009-10 | 25,834 | 13,667.92 | 12,166.08 | 29,048 |
| 3 | 2010-11 | 19,427 | 16,901.13 | 2,525.87 | 29,422 |
| 4 | 2011-12 | 36,504 | 11,269.14 | 25,234.86 | 16,813 |
| 5 | 2012-13 (April-June, 2012) | 4,428 | 2,274.73 | 2,153.27 | -1,706 |

* Source- DIPP Website

[^] Source- RBI

Irregularities in MFs

1600. DR. T.N. SEEMA: Will the Minister of FINANCE be pleased to state:

(a) the details of action taken in the irregularities in Mutual Funds (MF) during each of the last two years and the current year;